


FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SHRI ANIRUDDHA WOOD PRIVATE LIMITED OPERATING IN TIMBER, PLYWOOD, WOOD OF ALL KIND INDUSTRY AT BHACHAU, KUTCH, GUJARAT.

(Under sub regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SHRI ANIRUDDHA WOOD PRIVATE LIMITED PAN: AAHCS8155L CIN: U20200MH2003PTC141226
2.	Address of the registered office	Parvati Niwas, Top Floor Room no: 17, above Prabhu Niketan Hotel, Daftary Road, Malad (East), Mumbai-400097 Maharashtra.
3.	URL of website	Not Available
4.	Details of place where majority of Fixed assets are located	Bhachau Kutch, Gujarat.
5.	Installed capacity of main products/ services	Installed capacity is approx 500 CFT per day, including 3 vertical sawing machine and 2 horizontal sawing machine
6.	Quantity and value of main products/services sold in last Financial year	Nil
7.	Number of employees/workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: cirp.shrianiruddhawood@gmail.com and capiyushj@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending email at E-mail ids: cirp.shrianiruddhawood@gmail.com and capiyushj@gmail.com
10.	Last date for receipt of expression of interest	1 st June 2024
11.	Date of issue of provisional list of prospective resolution applicants	08 th June 2024
12.	Last date for submission of objections to provisional list	13 th June 2024
13.	Date of issue of final list of prospective resolution applicants	21 st June 2024

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26 th June 2024
15.	Last date for submission of Resolution plans	26 th July 2024
16.	Process email id to submit Expression of Interest	cirp.shrianiruddhawood@gmail.com

 Digitally signed
by PIYUSH
KISHANLAL JANI
Date: 2024.05.17
12:19:10 +05'30'

Piyush Kisanlal Jani
Resolution Professional
For Shri Aniruddha Wood Private Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 05/11/2024
Address: Om Ashray, New Laxminagar, Behind
Mazar Ring Road, Gondia,
Maharashtra, 441614
EmailID: capiyushj@gmail.com

Date: 17/05/2024
Place: Mumbai

QUICKLY.

Windfall tax on crude oil cut to ₹5,700 per tonne

New Delhi: Government slashed windfall tax on domestically produced crude oil to ₹5,700 per tonne, from ₹8,400, effective from Thursday. The tax is levied as Special Additional Excise Duty, SAED on the export of diesel, petrol and jet fuel or ATF, has been retained at 'nil'. ■

Jet Airways' founder's wife passes away



Mumbai: Anita Goyal, wife of Jet Airways founder, Naresh Goyal who played a key role in the management of the now-grounded airline, died here on Thursday. She was 70. Anita had served as non-executive vice president and a board member of Jet Airways grounded in April 2019 amid acute liquidity crunch after flying for 25 years. ■

Right to private property a human right; State can't snatch it, rules SC

NO ARBITRARY TAKEOVER. Says State must respect real content of right to property under Article 300A

Krishnadas Rajagopal
New Delhi

The Supreme Court on Thursday took a significant step to protect private property from arbitrary state takeover for a "public purpose", holding that compulsory acquisition without following mandatory procedures followed by a grant of compensation to the owners will not make the acquisition constitutional.

The right to property is protected as a constitutional right and has even been interpreted to be a human right, a Bench of Justices P S Narasimha and Arvind Kumar declared. "It is generally assumed that for a valid acquisition all that is necessary is to possess the power of eminent domain (power of the

sovereign to acquire property of an individual for public use without consent) to acquire, followed by grant of reasonable and fair compensation... Compulsory acquisition will still be unconstitutional if proper procedure is not established and followed before depriving a person of his/her right to property," Justice Narasimha, observed.

CALCUTTA HC CITED
The judgment upheld Calcutta High Court rejecting an appeal filed by the Kolkata Municipal Corporation defending its acquisition of a private land. The court ordered the Corporation to pay ₹5 lakh as costs within 60 days.

The judgment noted that though the 44th Constitutional Amendment omitted the right to prop-



READING RIGHT. Judgement pointed to Article 300A simultaneously inserted into the Constitution which provided, "No person shall be deprived of his property save by authority of law."

erty as a fundamental right, Article 300A, which was simultaneously inserted into the Constitution, provided that "no person shall be deprived of his property save by authority of law".

A person's rights, even the history of liberty, have been safeguarded through the prescription and observance of mandatory procedures and processes

of law. Procedure is an integral part of the 'authority of law' in Article 300A. The phrase 'authority of law' in the Article should not be understood as merely the power of eminent domain vested in the state. The requirement of a 'law' in Article 300A does not end with the mere presence of a legislation which empowers the State to deprive a person of his property, Justice

Narasimha clarified.

The court laid down seven basic procedural rights of private citizens which constitute the "real content of the right to property under Article 300A" that the state should respect.

PROCEDURE INTEGRAL

These include the duty of the state to inform the person; the duty of the state to hear the objections; the right of the citizen to a reasoned decision or the duty of the state to inform the person of its decision to acquire property; the duty of the state to demonstrate that the acquisition is exclusively for public purpose; the right to fair compensation, and the duty of the state to conduct the process of acquisition efficiently within prescribed timelines.

'PMLA-accused in special court needn't apply for bail'

Krishnadas Rajagopal
New Delhi

The Supreme Court on Thursday gave a fillip to the right to personal liberty by holding that a person, summoned under the Prevention of Money Laundering Act (PMLA), who appears before the designated Special Court is presumed to be not in custody and need not apply for bail under the draconian conditions of the anti-money-laundering law.

"If the accused appears before the Special Court pursuant to a summons, it cannot be treated that he is in custody. Therefore, it is not necessary for the accused to apply for bail," a Bench of Justices AS Oka and Ujjal Bhuyan held.

However, the Special Court can direct the accused to furnish bonds in terms of Section 88 of the Code of Criminal Procedure. "A bond furnished in terms of Section 88 CrPC is only an undertaking. An order accepting bond under Section 88 does not amount to grant of bail and hence the twin condi-

tions of Section 45 of the PMLA are not applicable to it," Justice Oka clarified.

STRINGENT THRESHOLD
The twin conditions of bail under Section 45 of the PMLA poses stringent thresholds for an accused. The person has to prove in court that he or she is prima facie innocent. Secondly, the accused should be able to convince the judge he would not commit any offence while on bail. The burden of proof is entirely on the incarcerated accused, who would be often handicapped to fight the might of the State. The twin conditions make it almost impossible for an accused to get bail in PMLA.

The apex court said the Directorate of Enforcement (ED) would have to separately apply for custody of a person who appears in court. The agency would have to show specific grounds. "If ED wants custody after the person appears after summons, ED can get custody after application to Special Court..." Justice Oka observed.

Consolidation picks up pace in diagnostics; real estate factor slows down hospital deals

Janaki Krishnan
Mumbai

The healthcare sector in India, especially diagnostics, is seeing considerable activity in terms of fund raising, mergers and acquisitions as well as strategic partnerships, with transactions being driven by the desire to consolidate, gain scale as well as gain entry into niche areas, according to Manmohan Tiwana, MD and CEO of Wodehouse Capital Advisors, a leading mid-market investment bank.

"We do a lot of work in healthcare, it is our number one practice," Tiwana told *businessline*. The Indian diagnostics sector is largely dominated by regional players, hospital labs and standalone centres; it is seeing a lot of consolidation, Tiwana said, adding, "we have done more than half a dozen transactions already."

He pointed out that while earlier the consolidation was about adding more labs and expanding presence, now a different type of consolidation is happening through strategic acquisitions.

Despite all the consolidation however the organised segment is still about a fifth of the total market. "So there is still a lot of scope. Smaller labs are getting bigger and once that bit is over, they will go to the next level."

WHY SCALE UP

Size is also important to get economies of scale as discounted pricing on tests puts pressure on margins and the only way to offset that is through lower cost of materials. "...the cost of material will go down only if you're able to procure in large numbers and you will be able to do so only if the business is of a certain size," said Tiwana. With scale they can also offer better prices to patients.

Diagnostics companies are also trying to differentiate themselves by adding some uniqueness either in distribution or adding new lines of business such as genomics.

SLOWER PACE

In hospitals, transactions are progressing slower as there is a real estate element. "Owners of hospitals



Manmohan Tiwana, MD & CEO, Wodehouse Capital Advisors

are valuing themselves as hotels," Tiwana said, adding they were measuring their metrics on a per bed basis, while prospective investors evaluate opportunities on number of patients, realisation per patient, business profitability, treatments being offered and so on.

"We do a lot of work in healthcare, it is our number one practice," Tiwana told *businessline*. The Indian diagnostics sector is largely dominated by regional players, hospital labs and standalone centres; it is seeing a lot of consolidation, Tiwana said, adding, "we have done more than half a dozen transactions already."

India will be among top seven semicon-making nations by 2030: Vaishnav

Ayushi Kar
Mumbai

Minister of Communications and IT and Railways, Ashwini Vaishnav pegged India to become one of the top seven semiconductor manufacturers in the next five to six years. Speaking at the National Stock Exchange, Mumbai, as part of Viksit Bharat Ambassador series - Vaishnav said on Thursday: "The semiconductor industry is a new industry in the country. But within a short period of time, by 2029 or 2030, we will be amongst the top seven semiconductor manufacturing nations."

As part of the semiconductor subsidy scheme, India has extended fiscal support to four projects.

After Micron's ATMP facility in Gujarat, two projects by Tata Electronics and another ATMP pro-

posal by India-based CG Power in partnership with Japan-based Renesas received subsidy approval earlier this year.

Projects in the pipeline that could get approval after the elections include Tower Semiconductor, an Israel-based company expected to set up a semiconductor fab as well as Foxconn-HCL Tech which announced a joint venture in January to set up a semi-

As part of the semiconductor subsidy scheme, India has extended fiscal support to four projects so far

MADE IN INDIA CHIPS

Speaking to the investors Vaishnav claimed, "global brands across the world will

soon be deploying made-in-India chips in their cars, smartphone devices and other products."

Vaishnav claimed that manufacturing will be one of the pillars of Prime Minister Narendra Modi's "Viksit Bharat" vision, harkening India's production-linked incentive scheme for bringing high-quality jobs for young Indians. Recently *businessline* did a report which found

that despite the implementation of the subsidy scheme for smartphone makers, which excluded subsidies for Chinese smartphones in particular - three quarters of Indian smartphone buyers continue to buy Chinese devices. This number has not budged at the last five years.

Responding to this paper's report Vaishnav said, "In April 2024, Apple exported ₹10,000 crore worth of

iPhones from this country. It shows that we have to move away from an import substitution mindset, to a mindset of export-led growth... The entire world is our market. We need to become a manufacturer who is trusted, a reliable manufacturer, who respects IPR, who believes in training, who believes in technology upgradation and then supply to the entire world"

PUBLIC NOTICE FOR THE ATTENTION OF THE CREDITORS OF SHIVRIS RESOURCES PRIVATE LIMITED (CIN: U45201MH2006PT165088)

A Corporate Insolvency Resolution Process (CIRP) has been initiated against Shivris Resources Private Limited vide order of Hon'ble NCLT Mumbai dated 6th May 2024. Form A, inviting the creditors to submit their claims, was published by the former IRP Mr. Uday Sakrikar in Business Line and Pratahkal newspapers on 11th May 2024. Form A can be viewed at <https://ibbi.gov.in/en/public-announcement>

In furtherance, please note that the IRP so appointed has been replaced vide order of Hon'ble NCLT Mumbai dated 6th May 2024 available at <https://ststresscredit.com/public-announcements>. The updated details are as under:

Name of new IRP	Mr. Sandeep Maheshwari
Registration No.	IBBI/IPA-001/IP-PO0640/2017-2018/11093
Correspondence Address	Stress Credit Resolution Private Limited, G-7, Satyam Shivam Sundaram, Lion Circle, Sion East, Mumbai 400022
Process email id	shivris.cirp@ststresscredit.com

The claimants are requested to file their claims before the new IRP Mr. Sandeep Maheshwari on shivris.cirp@ststresscredit.com.

Note: The last date for submission of claims is 20th May 2024.

Sd/-

Sandeep D. Maheshwari

Interim Resolution Professional

IBBI/IPA-001/IP-PO0640/2017-2018/11093

AFA valid up to 03/12/2024

Date: 17/05/2024

Place: Mumbai

FORM E INVITATION FOR EXPRESSION OF INTEREST FOR SHRI ANIRUDHA WOOD PRIVATE LIMITED OPERATING IN TIMBER, FIREWOOD AND ALL KIND INDUSTRY AT BHACHAU HATCH, GUJARAT.

(Under sub regulation 1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Entities, Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SHRI ANIRUDHA WOOD PRIVATE LIMITED PAN: AAHC8155L CIN: U42200MH2003PT141226
2. Address of the registered office	Parvati Niwas, Top Floor Room no. 17, above Pratik Niketan Hotel, Daffary Road, Malad (East), Mumbai-400097 Maharashtra.
3. URL of website	Not Available.
4. Details of place where majority of fixed assets are located	Bhachau Hatch, Gujarat.
5. Installed capacity of main products/ services	Installed capacity is approx. 500 CFT per day, including 3 vertical sawing machine and 2 horizontal sawing machine
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL.	All documents can be obtained by sending email at circ.shrianiirudhahatch@gmail.com and caayush@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Can be obtained by sending email at circ.shrianiirudhahatch@gmail.com and caayush@gmail.com
10. Last date for receipt of expression of interest	1st June 2024
11. Date of issue of provisional list of prospective resolution applicants	08th June 2024
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13. Date of issue of final list of prospective resolution applicants	21st June 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26th June 2024
15. Last date for submission of resolution plans	26th June 2024
16. Process email id to submit EOI	circ.shrianiirudhahatch@gmail.com

MUTHOOT FINCORP LTD. GOLD AUCTION NOTICE

Regd. Office: Muthoot Centre, TC No 27/3022, Punnen Road, Thiruvananthapuram, Kerala, India - 695001. CIN : U65929KL1997PLC011518, Ph: +91 471 4911400, 2331427

Notice is hereby given for the information of all concerned that Gold ornaments pledged with under mentioned branches of the company for the period upto 30.06.2023 & MSGL, SPL-16, One plus, Guide Prepaid, Super value, ADGL and all other 6 months tenure Gold loans up to 30.09.2023 and MSGB, SMC Suvarna & EMI due up to 31.03.2024 which were overdue for redemption and which have not been redeemed so far in spite of repeated notices, will be auctioned on 28.05.2024 & 29.05.2024 from 10 am onwards.

Auction date: 28.05.2024 - CHERAI-THANE: 3375000045, 3375000049, 3375000083, 3375000094, 3375000100, 3375000110, 3375000117, 3375000135, 3375000148, 3375000161, 3375000162, 3375000168, 3375000174, 3375000176, 3375000182, 3375000184, 3375000205, 3375000218, 3375000225, 3375000232, 3375000239, 3375000243, 3375000249, 3375000254, 3375000260, 3375000266, 3375000272, 3375000278, 3375000284, 3375000290, 3375000296, 3375000302, 3375000308, 3375000314, 3375000320, 3375000326, 3375000332, 3375000338, 3375000344, 3375000350, 3375000356, 3375000362, 3375000368, 3375000374, 3375000380, 3375000386, 3375000392, 3375000398, 3375000404, 3375000410, 3375000416, 3375000422, 3375000428, 3375000434, 3375000440, 3375000446, 3375000452, 3375000458, 3375000464, 3375000470, 3375000476, 3375000482, 3375000488, 3375000494, 3375000500, 3375000506, 3375000512, 3375000518, 3375000524, 3375000530, 3375000536, 3375000542, 3375000548, 3375000554, 3375000560, 3375000566, 3375000572, 3375000578, 3375000584, 3375000590, 3375000596, 3375000602, 3375000608, 3375000614, 3375000620, 3375000626, 3375000632, 3375000638, 3375000644, 3375000650, 3375000656, 3375000662, 3375000668, 3375000674, 3375000680, 3375000686, 3375000692, 3375000698, 3375000704, 3375000710, 3375000716, 3375000722, 3375000728, 3375000734, 3375000740, 3375000746, 3375000752, 3375000758, 3375000764, 3375000770, 3375000776, 3375000782, 3375000788, 3375000794, 3375000800, 3375000806, 3375000812, 3375000818, 3375000824, 3375000830, 3375000836, 3375000842, 3375000848, 3375000854, 3375000860, 3375000866, 3375000872, 3375000878, 3375000884, 3375000890, 3375000896, 3375000902, 3375000908, 3375000914, 3375000920, 3375000926, 3375000932, 3375000938, 3375000944, 3375000950, 3375000956, 3375000962, 3375000968, 3375000974, 3375000980, 3375000986, 3375000992, 3375000998, 3375001004, 3375001010, 3375001016, 3375001022, 3375001028, 3375001034, 3375001040, 3375001046, 3375001052, 3375001058, 3375001064, 3375001070, 3375001076, 3375001082, 3375001088, 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3375001592, 3375001598, 3375001604, 3375001610, 3375001616, 3375001622, 3375001628, 3375001634, 3375001640, 3375001646, 3375001652, 3375001658, 3375001664, 3375001670, 3375001676, 3375001682, 3375001688, 3375001694, 3375001700, 3375001706, 3375001712, 3375001718, 3375001724, 3375001730, 3375001736, 3375001742, 3375001748, 3375001754, 3375001760, 3375001766, 3375001772, 3375001778, 3375001784, 3375001790, 3375001796, 3375001802, 3375001808, 3375001814, 3375001820, 3375001826, 3375001832, 3375001838, 3375001844, 3375001850, 3375001856, 3375001862, 3375001868, 3375001874, 3375001880, 3375001886, 3375001892, 3375001898, 3375001904, 3375001910, 3375001916, 3375001922, 3375001928, 3375001934, 3375001940, 3375001946, 3375001952, 3375001958, 3375001964, 3375001970, 3375001976, 3375001982, 3375001988, 3375001994, 3375002000, 3375002006, 3375002012, 3375002018, 3375002024, 3375002030, 3375002036, 3375002042, 3375002048, 3375002054, 3375002060, 3375002066, 3375002072, 3375002078, 3375002084, 3375002090, 3375002096, 3375002102, 3375002108, 3375002114, 3375002120, 3375002126, 3375002132, 3375002138, 3375002144, 3375002150, 3375002156, 3375002162, 3375002168, 3375002174, 3375002180, 3375002186, 3375002192, 3375002198, 3375002204, 3375002210, 3375002216, 3375002222, 3375002228, 3375002234, 3375002240, 3375002246, 3375002252, 3375002258, 3375002264, 3375002270, 3375002276, 3375002282, 3375002288, 3375002294, 3375002300, 3375002306, 3375002312, 3375002318, 3375002324, 3375002330, 3375002336, 3375002342, 3375002348, 3375002354, 3375002360, 3375002366, 3375002372, 3375002378, 3375002384, 3375002390, 3375002396, 3375002402, 3375002408, 3375002414, 3375002420, 3375002426, 3375002432, 3375002438, 3375002444, 3375002450, 3375002456, 3375002462, 3375002468, 3375002474, 3375002480, 3375002486, 3375002492, 3375002498, 3375002504, 3375002510, 3375002516, 3375002522, 3375002528, 3375002534, 3375002540, 3375002546, 3375002552, 3375002558, 3375002564, 3375002570, 3375002576, 3375002582, 3375002588, 3375002594, 3375002600, 3375002606, 3375002612, 3375002618, 3375002624, 3375002630, 3375002636, 3375002642, 3375002648, 3375002654, 3375002660, 3375002666, 3375002672, 3375002678, 3375002684, 3375002690, 3375002696, 3375002702, 3375002708, 3375002714, 3375002720, 3375002726, 3375002732, 3375002738, 3375002744, 3375002750, 3375002756, 3375002762, 3375002768, 3375002774, 3375002780, 3375002786, 3375002792, 3375002798, 3375002804, 3375002810, 3375002816, 3375002822, 3375002828, 3375002834, 3375002840, 3375002846, 3375002852, 3375002858, 3375002864, 3375002870, 3375002876, 3375002882

Men arrested for threatening Hindu leaders were in touch with Pak handler: Surat Police

EXPRESS NEWS SERVICE
SURAT, MAY 16

THREE PERSONS arrested earlier this month by the Surat Police for allegedly threatening Hindu leaders were in contact with a Pakistan-based handler named 'Dogar', Gujarat Police said on Thursday.

A terror suspect named Zia ul Haq, arrested recently by the Uttar Pradesh Anti Terrorist Squad, was part of the same module and took orders from

Dogar, Surat Police Commissioner Anupam Singh Gehlot said.

The Surat Police Crime Branch, on May 4, had arrested a cleric, Mohammed Sohail alias Maulvi Abubakar Timol, from Surat for allegedly hatching a conspiracy to kill Hindu Sanatan Sangh president Upadesh Rana and threatening other Hindu leaders like BJP's Telangana MLA Raja Singh and former party spokesperson Nupur Sharma.

Last week, Shehnaz alias

Mohammed Ali Mohammed Sabir was arrested from Muzaffarpur in Bihar in the case. According to the police, the Maulvi was in regular contact with Shehnaz and hatched a conspiracy to kill the Hindu leaders for allegedly spreading hatred against Prophet Mohammed.

During their questioning, the name of Raza alias Shakil Sattar Shaikh came up and he was arrested by the Surat Police from Nanded in Maharashtra on May 13.

"We found that the Maulvi had two voter ID cards and two birth certificates. Shehnaz is a native of Bihar but works at Lahan city in Nepal. Besides an Aadhaar card, he also had a certificate declaring him a Nepalese citizen," said Gehlot.

"The three men were in touch with Pakistani handler Dogar and used to give threats to Hindu leaders using 17 virtual numbers and 42 email IDs. Raza used a Pakistani virtual number, provided by Dogar, to give death threats to Hindu leaders. Some

other Pakistani handlers were also part of the network," he added.

"Dogar and his team used to keep a watch on social media and identify people in India who commented against any Hindu leader... They went on to induct them in their module. Dogar's Gujarat module included Maulvi, Shehnaz and Raza," Gahlaut said.

The module allegedly threatened Rana, Nupur Sharma, social worker Suresh Rajput, blogger Shabnam Shaikh, Shiv Sena Hind

chief Nishant Sharma, a Shiv Sena leader from Punjab called Amit Arora and Bajrang Dal leader Kuldeep Soni.

To instill fear, the accused used to send a photograph of a man holding an AK-47 rifle to their targets, said Gehlot, adding that a detailed investigation was underway into whether the accused received any funds from Pakistan. "Zia ul Haq, a terror suspect arrested by UP ATS, was part of the same network and he used to take orders from the same Dogar," said Gehlot.

Two from Gujarat killed in Rajasthan car-truck collision

Kota: Two persons were killed and three others injured on Thursday morning when their car collided with a truck that was transporting buffaloes in Rajasthan's Bundi district, police said.

The incident occurred on NH 148D. The deceased were identified as Vipul Patel (33) and Aavesh Patel (27), residents of Gir Somnath in Gujarat. Deputy Superintendent of Police (DSP) Ghanshyam Meena said.

Five people were returning home from Haridwar in a car when a speeding truck carrying buffaloes collided with their vehicle and overturned, the DSP said. Some of the buffaloes died in the accident and the rest escaped into a field nearby, he said.

Upon receiving information, the police rushed to the spot, rescued the passengers of the car and rushed them to a hospital. Two of them were declared dead on arrival and three were referred to another hospital for treatment, he said.

During initial probe, the police found that both the vehicles were overspeeding because of which the drivers lost control and the accident took place, he said.

The bodies have been kept in a mortuary and the post-mortem will be conducted after their families arrive from Gujarat, Meena said. A case has been registered and efforts are being made to arrest the truck driver who managed to flee, he added. PTI

Forest dept to scan 15,500 sq km to count Indian wild asses next week

Drone cameras & camera traps to be used for first time to count wild asses

GOPAL KATESHIYA
RAJKOT, MAY 16

THE STATE forest department is gearing up for a massive exercise next week to count Indian wild asses, a species whose only wild population in the world is thriving in the deserts of Little Rann of Kutch and Great Rann of Kutch in Gujarat.

To overcome the challenges of vastness of the area and issues of accessibility and for better accuracy, the department has decided to use drone cameras and camera traps for the first time to count wild asses.

Nityanand Srivastava, Principal Chief Conservator of Forests (PCCF) and Chief Wildlife Warden of Gujarat, presided over a workshop at Dhrangadhra, the headquarters of the Wild Ass Sanctuary in Surendranagar, on Wednesday to train officers for the '10th Wild Ass Population Estimation' on May 21 and 22.

S K Srivastava, Additional PCCF (research and training); Sandeep Kumar, Conservator of Forests (CF) of Kutch territorial forest circle and Raj Sandeep, CF of Gandhinagar wildlife circle also attended the workshop and guided assistant conservator of forests (ACFs) and range forest officers (RFOs) about the census to be conducted over an area of 15,500 sq km.

Indian wild asses belong to the Equidae family whose members include horses and mules, among others. Locally called Ghudkhar and Khar, they are larger than donkeys but smaller than horses in size.

Equus Hemionus Khur is one of the two sub-species of Indian wild asses. The other sub-species is Tibetan wild ass or Kiang (Equus Hemionus Kiang), which is native to Tibetan plateau and is found in India, China, Nepal and Pakistan.

However, Little Rann of Kutch and Great Rann of Kutch and their peripheral areas in Gujarat are the only place in the

world where Ghudkhar are surviving. Ghudkhars have learnt to survive by grazing vegetation of desert ecology. Their population in 2020 was estimated to be 6,082, spread over Surendranagar and Morbi in Saurashtra, Kutch district, Ahmedabad district in central Gujarat and Patan and Banaskantha in north Gujarat.

Speaking to The Indian Express, S K Srivastava said, "We are using some more technologies this time to ensure accuracy. Enumerators will make data entries on our e-Gujfrez mobile phone application from the spot wild asses are sighted. This will give us more locational data and timeline, helping avoid duplication. Also, many of our officers have personal drone cameras and camera traps. We will allow them to use the same to count the number of wild asses in a herd and also cover as much area as possible," he added.

"During summer, herds of wild asses remain concentrated around water holes, making it easy to count them. Also, many parts of wild ass habitat remains inaccessible during other seasons and census exercise is not advisable then."

Dhaval Gadhvi, Deputy Conservator of Forests of the Wild Ass Sanctuary said that the census will be conducted over 15,500 sq km spread over six circles of Gujarat forest department - Gandhinagar wildlife circle (in which Wild Ass Sanctuary falls), Gandhinagar, Junagadh and Kutch territorial forest circles as well as Ahmedabad and Mehsana social forestry circles. The area of exercise will also include Kutch Desert Sanctuary in Great Rann of Kutch.

"Around 370 teams, comprising approximately five members each will undertake counting of wild asses from 6 am to 7 pm on both days," Gadhvi said, adding that besides around 700 forest department staffers, help of around 1,500 volunteers and local residents will also be taken in the exercise.



INDIA bloc leaders protest against 'overcharging' prepaid smart digital meters in Vadodara Thursday. Bhupendra Rana

Accident video that was live-streamed goes viral, two dead in Anand district

EXPRESS NEWS SERVICE
VADODARA, MAY 16

IN A video that went viral on social media on Tuesday, a group of seven youngsters can be seen live-streaming their journey from Ahmedabad to Mumbai in a speeding car, resulting in a crash that killed two. The accident, which occurred in the early hours of May 3 when the car allegedly crashed into a tree near Adas village on National Highway 48, has led to the registration of an FIR at Vasad police station in Anand district.

The Vasad police, which is investigating the case, identified the deceased as Chirag Patel of Sarkhej and Aman Mehboob Shaikh of Khanpur in Ahmedabad. Tamim Khan Pathan, who was allegedly driving the car while live-streaming on Facebook and Instagram, was booked on charges of culpable homicide not amounting to

murder on May 3. Deputy Superintendent of Police J N Panchal said, "The accident took place when a Maruti Brezza, carrying seven passengers, rammed into a tree. Two persons were killed, five others were injured and rushed to hospitals in Vasad. We have lodged an FIR based on a complaint filed by Asif Nasir Pathan, who was travelling in the car and sustained injuries. Tamim Khan Pathan was speeding while recording the live video."

"The car has undergone forensic and (other) tests... We have also investigated the devices of the passengers. We are in the process of formally arresting Tamim Khan Pathan," he added.

The police said that Pathan had sustained serious injuries and underwent treatment at Vadodara's SSG Hospital, from where he was discharged a couple of days ago.

According to the police, the car was being driven at a speed

of 180 kmph when it met with the accident. The video shows the two men, including the driver, recording a video inside the car with loud music playing in the background. It also shows the speedometer of the car being at around 170 kmph. The phone is then handed over to the passengers in the backseat, who dance and hoot to the music. The video ends in a crash.

The probe has revealed that the men were "unfamiliar" with each other. Investigating Officer B F Selana said, "Our probe has revealed that among the seven persons in the car, many didn't know each other. It is possible that they were common friends with one or both of the deceased... All the five survivors had sustained major injuries."

A notice has been served under Section 41A (mandating a police officer to issue notice before making an arrest without a warrant) of the CrPC to Tamim Khan Pathan, the officer added.

Bootlegger uses GPS jammer to give a slip to police

Ahmedabad: The arrest of a 48-year-old bootlegger in Ahmedabad Thursday sprang a surprise when his car was found equipped with a GPS jammer to prevent cops on his trail. The accused, Bhavanisinh Solanki (48), a

resident of Sanchole in Rajasthan, was apprehended at Nikol by the Ahmedabad crime branch.

He was caught with 360 liquor bottles worth Rs 2.69 lakh and driving a Nissan car with GPS-tracking enabled. The ac-

cused has been booked under various provisions of the Gujarat Prohibition Act and sent to a day's police remand. A search revealed "a charger-like device that turned out to be a GPS jammer," said Inspector J H Sindhav. ENS

GUJARAT CONFIDENTIAL

UNEVENTFUL

WITH GUJARAT BJP leaders, including ministers and MLAs, busy with election campaigns in other parts of the country, the state capital is witnessing a lull in political activities. Government sources say it is likely to be status quo in Gandhinagar until the election results are announced. "After that, political action is likely to get momentum as a cabinet reshuffle cannot be ruled out. Some high-profile Congress leaders (like Arjun Modhwadia and CJ Chavda) have been inducted into the BJP and it is quite possible that they might be accommodated in the state cabinet if they win the by-elections," a government official close to the political class said. The results of the general election and Assembly bypolls will be announced on June 4.

ON PAUSE

THE COORDINATION committee of various Kshatriya organisations, which was spearheading the community protests against the BJP in the Lok Sabha elections, Thursday announced to pause the agitation. Committee member Karansinh Chavda, who announced the same, however, also warned of reviving the agitation if any vindictive step is taken against any group that stood by them during the agitation. Another member said, "This is not a full stop. It is a comma. Our committee will sit together in some days and further course of action will be decided." The panel, consisting of 90-odd Kshatriya community organisations across the state, opposed the BJP taking objection to a speech by the party's Rajkot candidate and Union Minister Parshottam Rupala.

One killed in firing over land row in Kutch desert, 15 detained

PRESS TRUST OF INDIA
GANDHIDHAM, MAY 16

ONE PERSON was killed and three others injured when a group of men opened fire and attacked another group in an apparent bid to capture a piece of land inside the Little Rann of Kutch.

In a video of the three-day-old incident that went viral on social media platforms on Thursday, the accused men can be seen charging towards the other group in their vehicles and then firing some rounds on them when challenged.

While the clash took place on May 13 evening inside the Little Rann of Kutch, a salt desert near Kanmer village under Rapar taluka of Kutch, an FIR was registered at the Samakhijari police station on May 14, said Superintendent of Police (Kutch East) Sagar Bagmar.

bullets. Among them, a person named Dinesh Koli suffered a bullet injury on his forehead and was rushed to a hospital in Rajkot, where he died on Wednesday evening. We have registered an FIR and detained 15 people so far," he added.

The accused were booked under Indian Penal Code sections that deal with murder, rioting, unlawful assembly and under provisions of the SC/ST (Prevention of Atrocities) Act, as the complainant is a Dalit. The FIR has been registered on a complaint submitted by Kanmer village resident Magan Gohil, who was injured in the clash.

According to the FIR, when Gohil and 10 other residents of Kanmer and surrounding villages were at a place that was once a salt factory, 17 people reached the spot on five vehicles and warned Gohil and others to vacate the site, saying it belongs to them.

While Koli was hit on his forehead, two others suffered bullet injuries on nose and leg. When Gohil and his friend Jagsi Koli were taking Koli to hospital on a motorcycle, the accused rammed their vehicle into the two-wheeler from behind and then thrashed Gohil with sticks, it added.

While Gohil and two others who received bullet injuries were out of danger, Koli died while at a hospital in Rajkot, the police said.

While three persons in the group that claimed ownership of

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR SHRI ANIRUDDHA WOOD PRIVATE LIMITED OPERATING IN TIMBER, PLYWOOD, WOOD OF ALL KIND INDUSTRY AT BHACHAU, KUTCH, GUJARAT.

(Under sub regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SHRI ANIRUDDHA WOOD PRIVATE LIMITED PAN: AHHCS8155L CIN: U20200MH2003PTC141226
2. Address of the registered office.	Parvati Nivas, Top Floor Room no: 17, above Prabhu Niketan Hotel, Dastari Road, Malad (East), Mumbai-400097 Maharashtra.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Bhachau Kutch, Gujarat.
5. Installed capacity of main products/ services	Installed capacity is approx 500 CFT per day, including 3 vertical sawing machine and 2 horizontal sawing machine
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	All documents can be obtained by sending email at E-mail id: cirp.shri.aniruddhawood@gmail.com and capayush@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending email at E-mail id: cirp.shri.aniruddhawood@gmail.com and capayush@gmail.com
10. Last date for receipt of expression of interest	1st June 2024
11. Date of issue of provisional list of prospective resolution applicants	08th June 2024
12. Last date for submission of objections to provisional list	13th June 2024
13. Date of issue of final list of prospective resolution applicants	21st June 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26th June 2024
15. Last date for submission of resolution plans	26th July 2024
16. Process email id to submit EOI	cirp.shri.aniruddhawood@gmail.com

sd/-
Piyush Kisanlal Jani
Resolution Professional
For Shri Aniruddha Wood Private Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 05/11/2024
Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614
Date: 17/05/2024
Place: Mumbai
EmailID: capayush@gmail.com

WESTERN RAILWAY TO RUN SUMMER SPECIAL TRAINS

TRAIN NO.	ORIGINATING STATION & DESTINATION	DATE OF SERVICES	DEPARTURE	ARRIVAL
09167	Surat - Bhagalpur	18.05.24	11:00 hrs. (Saturday)	06:30 hrs. (Monday)
09168	Bhagalpur - Ratlam	20.05.24	10:00 hrs. (Monday)	18:30 hrs. (Next Day)
09001	Udhna - Jayanagar	19.05.24	11:25 hrs. (Sunday)	23:00 hrs. (Next Day)
09002	Jayanagar - Udhna	21.05.24	02:00 hrs. (Tuesday)	14:30 hrs. (Next Day)

Halts: Bina, Virangana Lakshmbai, Kanpur Central, Prayagraj, Mirzapur, Pt. Deen Dayal Upadhyaya, Buxar, Ara, Patna, Bakhtiyarpur, Mokama, Kiul, Jamalpur and Sultanganj station in both directions. Train No. 09167 will have additional halts at Udhna, Chalthan, Bardoli, Nandurbar, Bhusaval, Khandwa, Itarsi and Rani Kamalapati stations. Train No. 09168 will have additional halt at Sant Hirdaram Nagar, Ujjain and Nagda stations.

Composition: Sleeper Class and General Second Class coaches.

Halts: Chalthan, Bardoli, Nandurbar, Bhusaval, Khandwa, Itarsi, Jabalpur, Katni, Satna, Manikpur, Prayagraj Chheoki, Pt. Deen Dayal Upadhyaya, Buxar, Ara, Patna, Bakhtiyarpur, Mokama, Barauni, Samastpur, Darbhanga and Madhubani stations in both directions.

Composition: Sleeper Class and General Second Class coaches.

For detailed information regarding timings, halts and composition, passengers may please visit www.enquiry.indianrail.gov.in

The booking of Train No. 09167 & 09001 will open from 17th May, 2024 at PRS counters and IRCTC website. Above trains will run as Special Trains on Special Fare.

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